

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 360 of 2020
& I.A. No. 258 of 2021**

IN THE MATTER OF:

The South Indian Bank Ltd. ...Appellant

Vs

S. Rajagopal, Liquidator & Ors.Respondents

Present:

**For Appellant: Mr. Parag Maini and Mr. Abhimanyu Chopra,
Advocates.**

**For Respondents: Ms. Varsha Banerjee and Mr. Mukund Rawat,
Advocates for R-3.**

ORDER
(Through Virtual Mode)

08.04.2021: Mr. Parag Maini, Advocate submits that in view of the OTS proposal being approved and settlement reached inter-se the parties, the Appellant does not want to press the appeal. The appeal is accordingly disposed off as withdrawn.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc